

ticulture) enjoying personal promotion will be adjusted against these vacancies subject to observation of normal procedure.

(b) and (c) As this is a personal promotion, the question of any provision of reservation for SC/ST does not arise on account of the fact that all the SC/ST, JE(SO(H)s. having 15 years of service on 1-1-91 can get the higher scales of Rs. 2000—3500 as per the criteria mentioned above.

SC/ST Candidates in C.P.W.D.

2674. SHRI ANAND PRAKASH GAUTAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of Chief Engineers and Chief Architects which are presently working in Central Public Works Department and the number of SC/ST therein;

(b) if no SC/ST candidates have been recruited to the posts what are the reasons therefor; and

(c) what steps Government are taking to fill the SC/ST quota in the present strength of Chief Engineers and Chief Architects?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The number of Chief Engineers (Civil) and Chief Engineers (Elect.) in the C.P.W.D. is 42. None belongs to the SC/ST. There are four Chief Architects, of whom one belongs to the ST.

(b) and (c) The posts of Chief Engineers and Chief Architects are classified as 'Selection' posts and are filled 100 per cent by promotions from amongst eligible officers in the next lower grade. There is no direct recruitment at this level. There is no reservation of posts for SC/ST for promotion to these grades.

Flats and bungalows occupied by ex-members of Parliament, former ministers etc.

2675. SHRI VIREN J. SHAH:
SHRI YASHWANT SINHA:
SHRI SATYA PRAKASH
MALAVIYA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number and details of the flats and bungalows occupied by unauthorised persons, i.e. ex-Members of Parliament, former Ministers and others from Members of Parliament quota or from Government quota as on 31st January, 1992;

(b) the amount of rent/damages due from each of the unauthorised occupants mentioned above as on 31st January, 1992; and

(c) the steps Government have so far taken to get the premises vacated from each of these unauthorised occupants?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b) The details of MPs Pool accommodation in unauthorised occupation of Ex-MPs of Lok Sabha/Rajya Sabha and position of outstanding dues upto 31-1-92 is given in Statement-I. (See below). The details of Ex-Ministers and Ex-MPs who are in unauthorised occupation of general pool accommodation uptill now is given in the Statement-II. (See below). The information regarding outstanding Government dues against them is being collected and will be laid on the Table of the House.

(c) Cancellation of allotment of accommodation in all the cases included in the Statement has been done and necessary steps are being taken under Public Premises (Eviction of Unauthorised Occupants) Act, 1971 to get the premises vacated. The Prime Minister has also taken up the matter with the ex-Ministers/ex-MPs for vacating of the general pool premises.

Statement I

The MPs Pool accommodation in un-authorised occupation of Ex-MPs of Lok Sabha/ Rajya Sabha and position of outstanding dues upto 31-1-92..

S. No.	Name of allottee S/Shri	Flat/Bungalow No.	Outstanding dues (Rs.)
1.	Kali Prasad Pandey	2, North Avenue	15,284/-
2.	Prof. N.G. Ranga	35—37, North Avenue	13,069/-
3.	Amritlal Basumatari	49, North Avenue	9,388/-
4.	J.E. Tariang	191, North Avenue	26,953/-
5.	K.C. Tyagi	187, North Avenue	19,334/-
6.	Ramendra Kr. Yadav	188, North Avenue	7, 526/-
7.	Sh. S.K. Dey (Since deceased)	168—170, North Avenue	19,989/-
8.	Smt. Premlabhai D. Chavan	C 1/2, Humayun Road	23,262/-
9.	V.N. Gadgil	95, Shahjahan Road	8,340/-
10.	M.J. Akbar	185, South Avenue	NIL
11.	Kabde V. Rakhmanji.	520, V. P. House	2,160/-
12.	Jitender Singh	19, Meena Bagh	73,564/-
13.	Ram Singh Shakya	A-6, B.K.S. Marg	78,019/-
14.	Santosh Bhartiya	C-3, Pandara Park	1,38,351/-
15.	V.K. Malhotra	6, B.D. Marg	65,063/-
16.	Harish Rawat	10, B.D. Marg	50,880/-
17.	Sh. Chitta Mahato (Since deceased)	28, G.R.G. Road	18,454/-
18.	R.P. Gaekwad	7, Safdarjang Lane	NIL

Statement II

The General Pool accomodations in unauthorised occupation of former Ministers/Ex-MPs

S. No.	Name S/Shri	Flat/Bungalow
1.	Bhakta Charan Dass	14, Teen Murti Lane
2.	Harmohan Dhawan	11, Teen Murti Lane
3.	K.C. Pant	7, Thyagraja Marg
4.	Ramjilal Suman.	20, Willingdon Crescent
5.	Purshottam Kaushik	13, Balwant Rai Mehta Lane
6.	Smt. Vyjayantimala Bali	76, Lodi Estate
7.	Manoj Pandey	CII/67, Moti Bagh
8.	G.K. Moopanar	24, Akbar Road
9.	Sh. Darbara Singh (Since deceased)	9, Krishna Menon Marg
10.	Daulat Ram Saran	513, V.P. Houses
11.	M. Thambi Durai	25, Tughlak Road
12.	Bhajman Behra	1, Teen Murti Lane
13.	Ajay Singh	5, Safdarjang Lane
14.	Dinesh Singh	1, Thyagraja Marg
15.	H.K.L. Bhagat	34, Prithvi Raj Road
16.	Janardhan Poojari	7, Akbar Road
17.	Mahabir Prasad.	17, Teen Murti Marg
18.	Vasant P. Sathe	2, Krishna Menon Marg
19.	Smt. Rajendra Kumari Bajpai	6, Ashoka Road

**Underground drainage system in
Jabalpur**

2876. SHRI BEKAL UTSAHI:

SHRI MURLIDHAR

CHANDRAKANT:

BHANDARE:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a scheme for providing underground drainage system to the city of Jabalpur was submitted to Government;

(b) if so, the cost and other details of the scheme; and

(c) whether the scheme has been approved and what provision is being made for financing the scheme this year?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM):

(a) Yes, Sir.

(b) and (c) The Jabalpur Sewerage and Sewage Treatment Scheme, Phase-I and Phase-II has since been cleared by the Central Public Health